

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS & FERTILIZERS  
DEPARTMENT OF FERTILIZERS

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1453 TO BE ANSWERED ON: 14.03.2023**

**Disinvestment of fertilizer PSUs**

**1453: SHRI RANDEEP SINGH SURJEWALA:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether it is a fact that that Government is planning to disinvest/privatize fertilizer PSUs, wholly or partially; and
- (b) if so, the list thereof, with appropriate reasons?

**ANSWER**

**MINISTER OF STATE FOR CHEMICALS & FERTILIZERS**

**(SHRI BHAGWANTH KHUBA)**

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(a) & (b): Department of Investment and Public Asset Management (DIPAM), Ministry of Finance, is the nodal Department for dealing with matters concerning disinvestment of CPSEs. As per New Public Sector Enterprise (PSE) Policy for Atmanirbhar Bharat, 'Fertilizer' Sector is a non-strategic sector. In Non-strategic sectors, Public Sector Enterprises shall be considered for privatization, where feasible, otherwise such enterprises shall be considered for closure. There are 9 CPSEs under administrative control of this Departments namely Brahmaputra Valley Fertilizer Corporation Limited (BVFCL), Fertilizers and Chemicals Travancore Limited (FACT), FCI Aravali Gypsum and Minerals India Limited (FAGMIL), Madras Fertilizers Limited (MFL), National Fertilizers Limited (NFL), Project & Development India Limited (PDIL), Rashtriya Chemicals Fertilizers Limited (RCF), The Fertilizer Corporation India Limited (FCIL) and Hindustan Fertilizer Corporation Limited (HFCL).

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